

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

CPC/52/2003
OA/1287/1996

Date of Order: 7-8-03

Present:

Hon'ble Mr.B.P.Singh, Administrative Member
Hon'ble Mr.Nityananda Prusty, Judicial Member

Pradip Kumar Mondal

Applicant

-Vs.-

V.N.Garg & 3 ors.

Contemnners

For the applicant : Mr.B.C.Sinha, Counsel

For the contemnners : Ms.U.Sanyal, Proxy Counsel

ORDER

B.P.Singh, AM

Ld. Counsels for both sides are present.

2. This CPC has been filed for non-compliance of the Order dt.17-1-03 passed in OA/1287/96.

3. Ld. Counsel for the alleged contemnners submitted that the order of the Tribunal referred to above, have been complied in full by the respondent authorities and therefore, no contempt lies. She has produced before us two letters issued by the respondent authorities - one dt.27-3-03 which is the notice issued to Shri S.C.Roy, Crane Driver GGr.I, Shop No.16, KGP Workshop for making representation if any and the second letter dt.19-6-03 by which the applicant has been promoted as Crane Driver Gr.I w.e.f. 26.11.96 on pro forma basis. Copy of both the letters have been kept on record.

4. From the above it is clear that the Tribunal's Order dt.17-1-03 passed in OA/1287/96 has been fully complied with.

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